

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date : 09-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Raghvender Singh, Adv.
Ms. Aishwarya Bhati, Adv.
Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s) Mr. Ajay Kumar Srivastava, AOR

Mr. Sunny Choudhary, AOR
Mr. Abhmimanyu Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Regard being had to the letter circulated on behalf of the respondent No.3, four weeks' time is granted for filing counter affidavit.

(Chetan Kumar)
A.R.-cum-P.S.

(H.S. Parasher)
Assistant Registrar